

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order: 4th of May, 2017

In the matter of

Surrender of inter-State Trading Licence granted to DLF Energy Private Limited.

And

In the matter of

DLF Energy Private Limited
DLF Gateway Tower,
7th Floor, DLF City, Phase-III
Gurgaon- 122002

.....Applicant

ORDER

By order dated 7.3.2012, DLF Energy Private Limited (hereinafter referred to as "licensee") was granted inter-State trading licence for Category 'III' to trade in electricity as an electricity trader in whole of India, in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "Trading Licence Regulations") as amended from time to time.

2. The licensee vide its letter dated 28.2.2017 has submitted that despite earnest efforts made by it and the DLF Group, the trading licence could never be put to use. The

licensee has further submitted that it has not committed any breach of any of the provisions of the licence and Trading Licence Regulations and has paid all applicable fees till date. The licensee has confirmed that it does not have any liability against its inter-State trading licence. The licensee has requested to accept its request surrendering the inter-State trading licence granted to it.

3. Power Exchange India Limited (PXIL) and Indian Energy Exchange, vide their letters dated 18.4.2017 and 2.5.2017 respectively have submitted that since DLF Energy Private Limited is not registered as a member or client with PXIL and IEX and therefore, there is no default or outstanding dues of the exchanges against the licensee. Power System Operation Corporation Limited vide its letter dated 17.4.2017 has submitted that there are no inter-State Open access transactions done by DLF Energy Private Ltd. as a trading licensee at any of the RLDCs.

4. We have considered the request of the licensee. The trading licensee has surrendered the licence on account of its inability to put the trading licence into use. The licensee has submitted that it has not committed any breach of any of the provisions of the licence and Trading Licence Regulations and has paid all applicable fees till the date of submissions of the letter dated 28.2.2017. The transactions of the licensee have been got verified from the NLDC and the Power Exchanges who have confirmed that since the beginning of the issue of licence, the licensee has not carried out any trading business and no due is outstanding against the licensee. It is also noted that the licensee has paid the licence fee till 2016-17.

5. Considering the request of the licensee, the Commission directs that the licence

granted to DLF Energy Private Limited be revoked with immediate effect.

6. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson